

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

Item No.2 – IA 02 of 2023  
In  
CP(IB) 184 of 2018

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Indian Overseas Bank  
V/s  
AMW Motors Ltd

.....Applicant

.....Respondent

**Order delivered on ..03/01/2023**

**Coram:**

Dr. Madan B Gosavi, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Rahul Dev, Adv. a/w. Mr. Ranjit Shetty, Adv.  
i/b. Argus Partners  
For the RP : Mr. Bishwajit Dubey, Adv. Ms. Srideepa Bhattacharyya, Adv.  
: Ms. Aishwarya Gupta, Adv. for AMW Motors Limited

**ORDER**

**IA 2 of 2023**

Learned Counsel for the applicant submits that since the plan is approved this application becomes infructuous, and he seeks permission to withdraw. Permission is granted.

Accordingly, IA 2 of 2023 stands disposed of as withdrawn.

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**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

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**DR. MADAN B GOSAVI  
MEMBER (JUDICIAL)**